

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 42

**CP No. 55/2008
RT CP No. 3/Chd/Hry/2021**

**Under Section 433(e), (f), 434 &
439, CA 1956**

In the matter of:-

Kotak Mahindra Bank

.....Petitioner

Vs.

Doon Valley Rice Ltd.

.....Respondent

Due to paucity of time, the matter could not be taken up, hence,
adjourned to 01.05.2023.

Sd/-
Court Officer

March 07, 2023
VN